

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Customs Appeal No.75455 of 2014

(Arising out of Order-in-Original No.KOL/CUS/PORT/01/2014 dated 06.01.2014
passed by Commissioner of Customs (Port), Kolkata.)

Shri Dhiren Desai, Proprietor

M/s. OM Shipping Services

(Arya Mansion, 6A, R.S.M. Square, 2nd Floor, Room No.S-203, Kolkata-700013.)

...Appellant

VERSUS

Commissioner of Customs (Port), Kolkata

.....Respondent

(15/1, Strand Road, Custom House, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri Faiz Ahmed, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)

HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. 77451/2023

DATE OF HEARING : 7 November 2023

DATE OF DECISION : 7 November 2023

Per : BENCH :

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellant is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution with liberty given to the appellant to pursue for restoration of the same only upon filing of Miscellaneous Application (ROA).

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)

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